

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No.110/2015  
RT CP (CAA) No. 85/Chd/Pb/2017**

In the matter of scheme of arrangement / amalgamation between:


M/s Authorstream.Com Pvt.Ltd. ....Transferror/Petitioner No.1

And

M/s Authorgen Technologies Pvt. Ltd. ....Transferee/Petitioner No 2

Present: Mr.Sanjiv Ghai, Advocate for petitioners

In this petition, petitioner has not filed the certificate from the Auditors of both the companies in order to comply with the proviso of Sub-section (7) of Section 230 and Sub-section (3) of section 232 of the Companies Act, 2013. The matter be listed on 23.08.2017 for hearing. Let the compliance be made at least a day before the date fixed.

  
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(Justice R.P.Nagrath)  
Member (Judicial)

✓ August 16, 2017  
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